

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 31-05-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : --**  
**PETITION NUMBER : CP(IB)/285(CHE)/2021**  
**NAME OF THE PETITIONER : Bank of Baroda**  
**NAME OF THE RESPONDENT(S) : Anitha Prabhu**  
**UNDER SECTION : Sec 95(1) of IBC, 2016**  
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**ORDER**

Ld. Counsel Mr. T. Ravichandran for the Petitioner. Ld. Counsel Mr. N.P. Vijaya Kumar for the Personal Guarantor.

In this case the Personal Guarantor has not filed reply, instead has filed an IA which will be consider separately.

The Personal Guarantor is directed to file reply within 2 weeks.

Rejoinder, if any, be filed within a week thereafter.

Post the Petition for hearing on **18.07.2024**.

**-Sd-**  
**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

**-Sd-**  
**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

phk